

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.02-IA/976(AHM)2024  
in  
**CP(IB) 177 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Teco Industries

.....Applicant

V/s

Superdrawn Wire Industries Pvt Ltd

.....Respondent

**Order delivered on: 28/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

This is an application filed by the Applicant/SRA under Section 60(5) of the IBC, 2016 for direction against the Respondent for extinguishing pre CIRP debts of the corporate debtor.

Let notice be issued to the Respondent by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID of the Respondent registered with the MCA within seven days.

The Respondent is directed to file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 02.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**